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**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.305/05

Wednesday this the 4<sup>th</sup> day of May 2005

**C O R A M :**

**HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER**

K.P.Varghese,  
Assistant Postmaster (A/cs)  
Ernakulam H.P.O.  
Residing at Kottaram House,  
Mulanthuruthy P.O.

...Applicant

(By Advocate Mr.P.C.Sebastian)

**Versus**

1. The Chief Postmaster General,  
Kerala Circle, Thiruvananthapuram – 695 033.
2. The Director of Postal Services,  
Central Region, Kochi – 682 018.
3. Union of India represented by Secretary,  
Ministry of Communications,  
Department of Posts, New Delhi. ....Respondents

(By Advocate Mr.P.Parameswaran Nair,ACGSC)

This application having been heard on 4<sup>th</sup> May 2005 the  
Tribunal on the same day delivered the following :

**O R D E R**

**HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER**

The applicant, aged 58 years, presently working as Assistant Postmaster (A/cs), Ernakulam H.P.O is promoted as HSG II and posted at Aluva. Aggrieved by the said order the applicant has submitted Annexure A-6 representation dated 18.12.2004 which has



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not been considered and disposed of so far. Therefore the applicant has filed this application seeking the following reliefs :-

1. To call for the files leading to the issue of Annexure A-8 and quash the same, so far as it concerns the applicant as regarding his posting in HSG II cadre.
2. To declare that the action on the part of the respondents 1 and 2 in transferring applicant out of his home Division, without considering the representations submitted by him is unjust and illegal.
3. To declare that the action on the part of the 1<sup>st</sup> respondent in not upgrading one of the LSG APM (A/cs) posts at Ernakulam Gazetted Head Post Office is ultravires and arbitrary and violative of the extent parameters/guidelines governing the matter.
4. To direct 1<sup>st</sup> respondent to consider applicant's representation keeping in view the extant rulings and practice in vogue and pass appropriate orders.

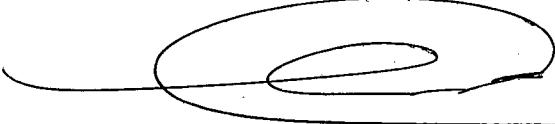
2. When the matter came up for hearing Shri.P.C.Sebastian appeared for the applicant and Shri.P.Parameswaran Nair,ACGSC appeared for the respondents. Learned counsel for the applicant submitted that he will be satisfied if a limited direction is given to the respondents to consider and dispose of Annexure A-6 representation of the applicant within a time frame. Learned counsel for the respondents submitted that he has no objection in adopting such a course of action.
3. In the light of the above submissions the application is disposed of directing the 1<sup>st</sup> respondent to consider and dispose of Annexure A-6 representation of the applicant within a time frame of two weeks from the date of receipt of a copy of this order. This Court



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also directs that till the disposal of the representation the applicant shall not be disturbed from the present place of posting. The O.A is disposed of at the admission stage itself. In the circumstances no order as to costs.

(Dated the 4<sup>th</sup> day of May 2005)



K.V.SACHIDANANDAN  
JUDICIAL MEMBER

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